

and self help groups involved in the programme. In addition the surveys have evaluated the overall quality of food, and whether there is any discrimination on grounds of caste in the appointment of cooks as well as serving of food to the children. The overall supervision of the programme has also been assessed along with the grievance redressal mechanisms in place.

(c) No, Madam. Out of 11.36 crore beneficiaries approved for the year 2010-11, 10.59 crore (93%) are getting cooked and nutritious mid-day meals.

(d) In order to ensure effective implementation of the scheme, there is a detailed monitoring mechanism at the school, block, district, State and the National levels. The scheme is constantly reviewed through Quarterly Progress Reports; in the National level Steering cum Monitoring Committee meetings and during Programme Approval Board meetings as well as through the Central Review Missions. In addition independent monitoring institutes evaluate the Scheme at regular intervals.

Charges against Director of NCPUL

1789. SHRI RAASHID ALVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that CBI has filed a case of disproportionate assets against the Director of National Council for Promotion of Urdu Language (NCPUL);

(b) whether it is a fact that he was arrested;

(c) whether it is also a fact that he has been given the charge of NCPUL again; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) A disproportionate assets case No.RC-50(A)/2005 was registered by the Central Bureau of Investigation on 29.9.2005 against Dr.Hamidullah Bhat, Director, National Council for Promotion of Urdu Language (NCPUL).

(b) Yes, Sir.

(c) and (d) In pursuance of the powers conferred vide Rule 3.7 and Rule 4.4 of the Memorandum of Association(MOA) of the NCPUL, the Central Govt. vide Order No.1-49/2005-D-

III(L) dated 28.4.2009 reverted Dr.Hamidullah Bhat to the post of Director, NCPUL, with immediate effect subject to the outcome of the Regular Disciplinary Action (RDA) for major penalty against him.

Private rankings of educational institutions by publications

1790. SHRI RAJIV PRATAP RUDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be please to state:

- (a) whether it is a fact that several publications in the country do their own private rankings of educational institutions every year;
- (b) whether it is in Government's knowledge that lot of these publications charge money in terms of advertisements to let the institutions figure in their ranking list;
- (c) the regulations in place to stop these publications from misguiding the students in the country; and
- (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) A legislative proposal for prohibiting unfair practices in higher education has been introduced in Parliament which provides for punishment in respect of misleading advertisement pertaining to educational institutions.

Progress of implementation of RTE Act

1791. DR. ASHOK S. GANGULY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the status of the progress of the Right to Education Act in different States;
- (b) what are some of the key challenges and how they are being overcome;
- (c) the reasons for the autonomy of IITs and IIMs being delayed and the remaining obstacles thereof;
- (d) the status of the Independent Regulatory Authority, as recommended by the National Knowledge Commission (NKC); and